

Order, order.

My present reaction remains the same. I cannot sit in a judgement and say that this rule is repugnant to the rules that are already here.

Shri Hari Vishnu Kamath: We follow our rules and not the President's.

Mr. Speaker: I do not see any conflict. The President has made these rules in consultation with the Speaker and the Chairman of the Rajya Sabha. They must have been consulted at that moment. Therefore, their agreement is also there—maybe, I do not know; it was not I who was consulted; the consultation had taken place and all of them had agreed that this rule should be there. Now that rule is there. It is in accordance with the rule that this report has been made and information given to the members. The Bill has been laid in the House. Now if some one contends that that rule contravenes or is in conflict with any of the rules of the House, then I do not think—my predecessor has given his consent also—I can declare it as invalid.

Shri Hari Vishnu Kamath: After hearing the words of wisdom that have fallen from your lips, Sir . . . (Interruption).

Mr. Speaker: When he is contending my wisdom, he cannot say that. That rather looks awkward. Give me credit for wisdom and then . . . (Interruption).

Shri Hari Vishnu Kamath: Wisdom may not always be infallible. Now, may I request in all humility and in all earnestness that, whatever might have happened in the last three months or even earlier, the question should be taken up for the future. After all, the President is only a titular head of State, and it is the Parliament which is supreme. I need not impress this fact on you. Kindly

take up this matter with the President to ascertain as to why, how and when this conflicting rule, this repugnant rule, was made by the President. I think the rule will have to be amended.

Mr. Speaker: Mr. Mathur wanted to say something.

Shri Harish Chandra Mathur (Jalore): Mr. Speaker, Sir, I think we have been acting according to the rules which are at present in our hands and nobody is objecting that it should not be laid on the Table of the House as it has been laid down now. But a difficulty has arisen and there is no reason why we should not examine that. We clearly understand that the President has made rules in consultation with you and the Chairman, Rajya Sabha, but when a certain thing has been pointed out, namely, that the rules are in conflict with the rules that we have made, we must examine whether our rules should be amended or whether the President may be advised to change the rules to bring them in conformity with our rules rather than leaving the question in a vacuum and waiting for the matter to be taken up by somebody in the court of law. I do not think there is any difficulty in this. All that I request you is to examine the present difficulty and either in consultation with the Rules Committee we amend our rules or advise the President to examine the matter in consultation with you and the Chairman, Rajya Sabha, and change the rules.

Mr. Speaker: All right. I shall yield. I shall examine them.

12.30 hrs.

RESIGNATION OF MEMBER
 (SHRI NITYANAND KANUNGO)

Mr. Speaker: I have to inform the House that Shri Nityanand Kanungo.

[Mr. Speaker]

an elected Member of Lok Sabha from Cuttack constituency of Orissa has resigned his seat in Lok Sabha with effect from the afternoon of the 31st July, 1965.

अध्यक्ष महोदय: आप स्पीच नहीं कर सकते हैं।

श्री प्रकाशबीर शास्त्री: मेरी बात आप सुन लें।

12.13½ hrs.

**BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL**

(i) REPORT OF JOINT COMMITTEE

Shri Raghunath Singh (Varanasi): I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill further to amend the Banaras Hindu University Act, 1915.

अध्यक्ष महोदय: इस तरह से नहीं सुन सकता हूँ। जब कार्रवाई चल रही हो, पेपर रखे जा रहे हों, इस तरह से उठ कर खड़े हो कर कोई बोल नहीं सकता है।

श्री प्रकाशबीर शास्त्री: मेरा निवेदन यह है कि राज्य के भ्रंदर उपद्रव चल रहे हैं। इस वास्ते यह वक्तव्य गृह मंत्री को देना चाहिये रक्षा मंत्री को नहीं देना चाहिये। रक्षा मंत्री की जिम्मेदारी केवल देश की सीमायों की रक्षा करना है। अब राज्य के भ्रंदर हजारों की संख्या में पाकिस्तानी प्रवेश कर चुके हैं, इस वास्ते यह वक्तव्य गृह मंत्री को देना चाहिये।

(ii) EVIDENCE GIVEN BEFORE JOINT COMMITTEE

Shri Raghunath Singh: I beg to lay on the Table a copy of the evidence given before the Joint Committee of the Houses on the Bill further to amend the Banaras Hindu University Act. 1915.

अध्यक्ष महोदय: आप इसको सुन लीजिये, फिर एतराज कीजिये।

The Minister of Defence (Shri Y. B. Chavan): Sir, I rise to make a statement . . .

12.31 hrs.

**STATEMENT ON SITUATION
ALONG CEASE-FIRE LINE AND
ELSEWHERE IN JAMMU AND
KASHMIR AS WELL AS ALONG
INDO-PAKISTAN BORDERS**

Mr. Speaker: How long is that statement?

Shri Y. B. Chavan: It will take about 12 minutes or so . . .

Mr. Speaker: I shall get copies of the statement distributed to Members.

Mr. Speaker: Now, Shri Y. B. Chavan.

Shri Harish Chandra Mathur (Jalore): It is an important statement and it should be read out.

Mr. Speaker: It is important really, but we have already spent so much time. I shall get copies of the statement distributed to Members. The copies will be distributed to them.

श्री प्रकाशबीर शास्त्री (बिजनौर): इसके पहले कि संग्रहण मंत्री वक्तव्य दें, मैं एक ब्यवस्था का प्रश्न उठाना चाहता हूँ। पाकिस्तानी हमलावर घाज केवल काश्मीर की सीमाओं पर ही नहीं बल्कि काश्मीर राज्य के भ्रंदर और काश्मीर राज्य की राज्य-धानी तक प्रवेश करके हमला कर रहे हैं। जब उन्होंने अपने हाथियारों के भंडार . .

Shri Y. B. Chavan: But I shall have to make one amendment in the state-